GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2696 ANSWERED ON:28.07.2014 SETTING UP OF CBI COURTS Ram Mohan Naidu Shri Kinjarapu

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has decided to set up more CBI courts to clear the pending cases in the country;
- (b) if so, the details thereof along with the details of cities in which these courts are proposed to be set up, State-wise including Andhra Pradesh; and
- (c) the total estimated cost for setting up of these courts?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a): Yes, Madam.
- (b): Government has sanctioned 92 additional special courts exclusively for CBI cases under PC Act across the country, out of which 76 courts have become operational. State-wise and city-wise number of such courts set up so far is at Annexure-I. Out of 6 additional special courts sanctioned for the State of Andhra Pradesh, 5 are operational.
- (c): The expenditure on the setting up and the functioning of special courts for conducting trial of CBI cases in the States is initially incurred by the State Governments concerned and the same is reimbursed by the Central Government after receipt of the audited figures from the State Government along with the necessary Audit Certificate from the competent authority.